CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. OA 350/01325/2015

Date of order: 14.9.2015

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Mr. R.Bandyopadhyay, Administrative Member

RUMA MITRA

VS

UNION OF INDIA & ORS.

For the applicant

Mr.S.Cahtterjee, counsel

For the respondents

Mr.M.K.Bandyopadhyay, counsel

O R D E R (ORAL)

Ms.Bidisha Banerjee, J.M.

Heard ld. Counsels for the parties.

- 2. Since the representation dated 20.12.11 referred to the Disciplinary Authority is pending disposal, the OA is disposed of with a direction upon the said authority to consider the matter in accordance with law and in the light of the Railway Board's instruction with a reasoned and speaking order within two months from the date of communication of this order.
- 3. It is made clear that we have not gone into the merits of the case.
- 4. All points are kept open for consideration by the respondents.
- 5. The OA is accordingly disposed of. No order is passed as to costs.

(R.BANDYOPADHYAY) MEMBER (A)

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(BIDISHA BANERJEE) MEMBER (J)

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